

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Petition(s) for Special Leave to Appeal (C) No(s). 23960/2017

M/S. JAIPRAKASH SEWA SANSTHAN

Petitioner(s)

VERSUS

NATTHI MAL & ORS.

Respondent(s)

Date : 21-02-2018 This petition was called on for hearing today.

For Petitioner(s) Mr. Pawan Upadhyay, Adv.
 Mr. Sarvjit Pratap Singh, Adv.
 Unuc Legal LLP, AOR

For Respondent(s)

Mr. Shiv Sagar Tiwari, AOR
Mrs. S. Usha Reddy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 to 5 are granted four weeks' time to file counter affidavit.

Respondent Nos. 7 and 8 have already filed counter affidavit.

Service is complete in respect of respondent No. 6 but no one has entered appearance.

Learned counsel for the petitioner is granted two weeks' time to take fresh steps in respect of respondent Nos. 3 to 4.

Respondent No. 2 has already filed counter affidavit and vakalatnama which are found to be defective. Viewed thus, respondent No. 2 is granted four weeks' time to cure the defects.

List on 18.04.2018.

KAPIL MEHTA
Registrar
21.02.2018

PS